

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal no.225 of 2014**

**Dated : 5<sup>th</sup> December, 2014**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of :**

**Chhattisgarh State Power Distribution Co. Ltd. ... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission  
& Ors. ... Respondent(s)**

**Counsel for the Appellant (s): Ms. Suparna Srivastava with  
Mr. Arun Bhatnagar**

**Counsel for the Respondent(s): Mr. M.S. Ramalingam for R-1  
Mr. Anand K. Ganesan and  
Ms. Mandakini Ghosh for R-2  
Ms. R. Mekhala for Mr. G. Umapathy  
for R-4**

**ORDER**

Mr. M.S. Ramalingam undertakes to file vakalatnama on behalf of Central Commission. The Learned Counsel for the Respondent no. 4 seeks some time to file the reply. The Learned Counsel for the Respondents are directed to file their respective replies on or before 02.01.2015 after serving copy on the other side.

Post the matter for hearing on **07.01.2015**. In the meantime, rejoinder be filed after serving copy on the other side, if any.

**(Justice Surendra Kumar)  
Judicial Member  
mk**

**(Rakesh Nath)  
Technical Member**